

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH

Original Application No. 316 of 1992

Hausala Prasad Singh Applicant

Versus

Union of India and Others Respondents

CORAM:

Hon'ble Justice U.C. Srivastava, V.C

Hon'ble Mr. K. Obayya, Member(A)

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The applicant was working as Clerk Grade II in the scale of Rs.260-400 under Divisional Railway Manager Mughalsarai Eastern Railway and as such was eligible for the selection and upgradation to the post of Clerk Grade I in scale of Rs.330-560 amongst the 8th graduate Clerks already working to the extent of 13% of total post of Clerk Grade I, and applicant was appointed on 27.1.83. He has prayed that the respondents be directed to implement the orders of the Central Administrative Tribunal Allahabad in Registration No. 132 of 1986, R.A. No. 1151 of 1988 and R.A. No. 1155 of 1988 in the case of the applicant as they have been done in the case of others vide Divisional Personnel Officer Mughalsarai letter dated 13.5.88 and dated 4.5.90, and the

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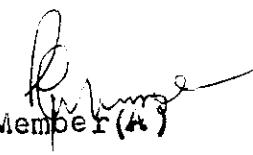
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respondents may also be directed to fix up the pay of the applicant on proforma basis from 1.10.80 or from the date he has joined the service viz 27.1.83 in the Railway treating the 'E' Office order dated 22.9.87.

2. As the facts of this case and the case has already been disposed of by a Division Bench of this Tribunal and the judgement was delivered by Hon. Mr. K. Obayya, Member(A) and the applicant has approached this Tribunal without delay.

Thereafter the applicant is also entitled to the same relief. Accordingly this application is allowed in terms ^{of} ~~with~~ the directions given in the judgement of O.A. No. 1151 of 1988. The said judgement shall also form part of this judgement. The application stand disposed of finally.


Member (A)


Vice Chairman

Dated: 17th February: 1993

(Uv)